

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6316/2023

(Arising out of impugned final judgment and order dated 07-02-2023 in WC No. 19048/2022 passed by the High Court Of Judicature At Allahabad)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

M/S GAURSONS INDIA PVT. LTD. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.64857/2023-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 6720/2023 (XI)

(FOR ADMISSION and I.R. and IA No.67647/2023-EXEMPTION FROM FILING O.T.)

SLP(C) No. 7738-7739/2023 (XI)

(FOR ADMISSION and I.R. and IA No.76832/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.76830/2023-EXEMPTION FROM FILING O.T.)

Date : 19-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Parties

Ms. Aishwarya Bhati, A.S.G.

Mr. Rana Mukherjee, Sr. Adv.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ruchir Ranjan Rai, Adv.

Ms. Poornima Singh, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamlendra Mishra, AOR

Mr. P. N. Misra, Sr. Adv.

Mr. Abhishek Kumar Singh, AOR

Mr. Abhinav Jaganathan, Adv.

Mr. Aditya Bhattacharya, Adv.

Ms. Pallavi Baghel, Adv.

Ms. Anamika Yadav, Adv.

Mr. Kausar Raza Faridi, AOR

contd..

UPON hearing the counsel the Court made the following
O R D E R

Ms. Aishwarya Bhati, learned ASG appearing on behalf of the State seeks some more time for filing an affidavit disclosing therein the steps that has been taken by the State against the erring officials.

In such circumstances, we direct the matter to be listed on 07.07.2023.

The affidavit must be filed by 03.07.2023.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)
ASSISTANT REGISTRAR